

ITEM NO.101

COURT NO.3

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No. 1457/2015

ABHISHEK

Appellant(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

( [ PART HEARD BY: HON'BLE ANIRUDDHA BOSE, HON'BLE SANJAY KUMAR AND  
HON'BLE S.V.N. BHATTI, JJ. ]

IA No. 19061/2015 - Application for Impleadment

IA No. 198240/2022 - EARLY HEARING APPLICATION

IA No. 19060/2015 - EXEMPTION FROM FILING O.T.)

WITH

Crl.A. No. 1456/2015 (II-A)

(IA No. 165714/2022 - EXEMPTION FROM FILING O.T.

IA No. 19058/2015 - EXEMPTION FROM FILING O.T.

IA No. 165712/2022 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 10-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE SANJAY KUMAR

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s)

Mr. Sidharth Luthra, Sr. Adv.

Mr. Anmol Kheta, Adv.

Mr. Dushyant Dahiya, Adv.

Kumar Kashyap, Adv.

Mr. Kausar Husain, Adv.

Mr. Dinesh Chandra Pandey, AOR

For Respondent(s)

Mr. Abhinav Shrivastava, Adv.

Mr. Sunny Choudhary, AOR

Dr. Sasmit Patra, Adv.

Mr. R.P. Singh, Adv.

Mr. Shivang Rawat, Adv.

Mr. Pashupathi Nath Razdan, AOR

Ms. Nidhi, AOR

Mr. Mohit Girdhar, Adv.

Mr. Sarthak Arora, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

Written submissions/ short notes be filed within  
one week.

(SNEHA DAS)  
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)  
ASSISTANT REGISTRAR